

## Statement

*List of vacancies of Chief Executives in public enterprises as on 23.8.83.*

S. No.	Name of the post/enterprise	Date of vacancy
1.	MD, Orissa Drugs & Chemicals Ltd.	1-4-1983
2.	MD, Hindustan Latex Ltd.	15-4-1982
3.	Chairman-cum-General Manager, Delhi Transport Corpn.	6-5-1982
4.	CMD, Tea Trading Corporation.	23-5-1982
5.	CMD, NTC (APKKM) Ltd.	22-1-1983
6.	CMD, NTC (MN) Ltd.	1-2-1983
7.	CMD, Triveni Structural Ltd.	6-2-1983
8.	CMD, Braithwaite & Co.	21-4-1983
9.	CMD, Western Coalfields Ltd.	1-5-1983
10.	CMD, Hindustan Teleprinter Ltd.	1-6-1983
11.	Chairman, MMTC.	1-7-1983
12.	CMD, National Hydro-Electric Power Corporation.	11-7-1983
13.	Chief Executive, Hospital Consultancy Services (India) Ltd.	New post.
14.	CMD, Cardamom Trading Corporation.	New post.
15.	CMD, Electronics Trade & Technology Development Corporation.	1-5-1983

MD = Managing Director

CMD = Chairman-cum-Managing  
Director.

**Indo-USA Negotiation for Purchase of  
C130 Transport Aircraft for Armed Forces**

5206. SHRI CHHOTÉY SINGH  
YADAV :

SHRI JAIPAL SINGH  
KASHYAP :

SHRI MADHAVRAO  
SCINDIA :

Will the Minister of DEFENCE be  
pleased to state :

(a) whether Government have held  
any negotiations with the USA for the pur-  
chase of C-130 transport aircraft for the  
armed forces ;

(b) if so, the time by which this C-130  
planes will arrive in India and the total ex-  
penditure to be incurred thereon ;

(c) the details of other technology  
imports from USA in respect of which nego-  
tiations have been held; and

(d) the time by which an agreement is likely to be finalised in this regard and the full details thereof ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) No, Sir,

(b) Does not arise.

(c) and (d) While considering proposals for induction of equipment in the Defence Forces, Government explore all available sources of supply of equipment or technology and take decisions based on techno-economic considerations. This is a continuous process.

It will not be in public interest to disclose details in this regard.

#### U. K. Companies who Sought Shares of Reliance Textiles.

5207. PROF. MADHU DANDAVATE: Will the Minister of FINANCE be pleased to state :

(a) which were the companies in U.K. that purchased shares of Reliance Textiles in India ;

(b) whether these companies were duly registered, who were its directors and share holders and what was their capital ;

(c) whether these companies were fictitious companies ; and

(d) if so, what action is taken in this regard ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) The names of the companies in U. K. who purchased shares of Reliance Textiles in India are as follows :

- i) Tricot Investment Ltd.
- ii) Victor Investment Ltd.
- iii) Gain Ford Investments Ltd.
- iv) Thornton Investment Ltd.

v) Roman Investment Ltd.

vi) Bamford Investment Ltd.

vii) Corbin Investments Ltd.

viii) Rockside Investments Ltd.

ix) Jota Investments Ltd.

x) Crocodile Investments Ltd. and

xi) Fiasco Investments Ltd.

(b) These companies are duly incorporated under the U.K. laws. Details regarding the names of share-holders and the capital of these companies are furnished to the RBI in strictest confidence and cannot be discussed.

(c) and (d) The foreign companies which invested in shares of M/s Reliance Textile Industries Ltd. are companies incorporated in foreign countries under laws of those countries where Indian laws have no jurisdiction. The Reserve Bank of India can only rely on the statements furnished by these companies or their auditors and has no other means to verify whether these companies were fictitious companies.

#### Partial Exemption of Chimneys From Excise Duty

5208. SHRI D.B. SHINGDA :

SHRI SHANTARAM POTDUKHE :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that glass articles like chimneys for lanterns and bed lamps, have been partially exempted from excise duty depending on the annual turnover ;

(b) when all the units producing chimneys come under small-scale industries, reasons why one is discriminated from the other;

(c) whether such a partial exemption does not lead to unhealthy competition among the small scale units ; and